

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1300/2004

New Delhi this the 26th day of May, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

P.L.Arora,
S/o late Shri R.S.Gambhir,
now resident of 303, Kanoongo
Apartment, I.P.Extension, Near
Parparganj Depot, Delhi-110091

..Applicant

(By Advocate Shri H.P.Chakravorty)

VERSUS

1. The Union of India through
The Chairman, Railway Board,
Principal Secretary to Govt.
of India, Ministry of Railways,
Rail Bhawan, New Delhi-01

2. The General Manager,
North Central Railway,
Allahabad.

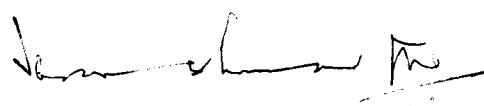
3. The Divisional Railway Manager,
North Central Railway, Allahabad.

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant. This OA has been filed by the applicant with a prayer that the respondents be directed to release the amounts as detailed in Para 4.18 of the OA and also in his representations which are placed at Annexures A-3, A-4 and A-5.

2. The facts of the matter, briefly, are that the applicant, who had initially joined Northern Railway in 1962 and who had rendered 34 years' service in the Railways, before he superannuated on 30.9.1996, has not been paid his retiral dues after deducting the amount as ordered to be deducted from his DCRG vide order of the respondents dated 13.11.2003 (Annexure A-2). It is



observed that in pursuance of the order passed by the President on the basis of the report of the Inquiry Officer appointed to inquire into the charge levelled against the applicant, his entire DCRG was ordered to be forfeited and also a cut of 15% on his pension for a period of two years. Respondents were required to release the other amounts accruing to the applicant on his retirement on superannuation. The matter has been followed up by the applicant vide his detailed representations placed at Annexures A-3, A-4 and A-5. In these representations the applicant has given details of the amount which are due to him and should have been paid by the respondents on his retirement. It is surprising that the applicant has not received any reply from the respondents so far.

3. Under these circumstances, the proper course would be to dispose of this OA at the admission stage itself with a direction to the respondents to consider the representations, which have already been submitted to them and have been pending for quite some time, together with this OA treating it as an additional representation, and dispose them of with reference to rules and instructions on the subject by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Learned counsel for the applicant at this stage has submitted that already seven years have elapsed and, therefore, a much shorter time be given to the respondents to make these payments. This has been considered and in order to

Ansari Mr.

ensure that the respondents do not get any further reason to delay the payment any longer, they are being allowed two months' time to consider and dispose of the matter.

4. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

sk